

DIVISION BENCH
COURT - I

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/399(KB)2021
IA(I.B.C)/255(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS SAPNA SUREKA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Ms. UshaDoshi, Adv.] For the Financial Creditor

Ms.Priyanka Gope, Adv.]

Mr. Anil Anchalia, RP] For the Resolution Professional

Ms. Noelle Banerjee, Adv.] For the Personal Guarantor

Mr. DipakDey, Adv.]

Ms. SuchetaMitra, Adv.]

Mr. Aniket Ojha, Adv.]

ORDER

1. Ld. Counsel/ Authorized Representative for the partiespresent.
2. At the request by the Ld. Counsel for the Personal Guarantor, 10 days' last and final opportunity is granted for filing its response to the Report of the Resolution Professional.
3. Post this matter on **13/05/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)